

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**  
IB-733/ND/2020

**IN THE MATTER OF:**

S.P. Solvent Limited

**Vs**

GopalJee Dairy Foods Pvt.Ltd.

....Applicant

....Respondent

**SECTION**

U/s 9 IBC Code, 2016

Order delivered on 24.07.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Kanishk & Mr. Harsh Vardhan

For the Respondent

: Mr. Darshan Paliwal & Mr. Pankaj Paliwal

**ORDER**

After some arguments, it has come to our notice that the applicant has not enclosed the tracking report regarding the delivery of the demand notice to the respondent. Ld. Counsel for the applicant seeks two days time to file the same. The applicant is directed to file the same by filing supplementary affidavit within two days from today. List the case after filing of supplementary affidavit.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**